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## PART-IV

GOVERNMENT OF MEGHALAYA  
LAW (B) DEPARTMENT  
ORDERS BY THE GOVERNOR

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### NOTIFICATION

The 8th October, 2015.

**No.LL(B).151/85/275.**—The Prevention of Disqualification (Members of the Legislative Assembly of Meghalaya) (Amendment) Act, 2015 (Act No. 12 of 2015) is hereby published for general information.

### **MEGHALAYA ACT NO. 12 OF 2015.**

*(As passed by the Meghalaya Legislative Assembly)*

*Received the assent of the Governor on 8th October, 2015.*

*Published in the Gazette of Meghalaya Extra-Ordinary issue dated 8th October, 2015.*

THE PREVENTION OF DISQUALIFICATION (MEMBERS OF THE LEGISLATIVE  
ASSEMBLY OF MEGHALAYA) (AMENDMENT) ACT, 2015

An  
Act

further to amend the Prevention of Disqualification (Members of the  
Legislative Assembly of Meghalaya) Act, 1972.

Be it enacted by the Legislature of the State of Meghalaya in the Sixty-  
sixth Year of the Republic of India as follows: -

**Short title and  
commencement.**

1. (1) This Act may be called the Prevention of  
Disqualification (Members of the Legislative Assembly  
of Meghalaya) (Amendment) Act, 2015.

(2) It shall come into force on and from 1<sup>st</sup> October,  
2015.

**Amendment of  
Schedule.**

2. In the Schedule to the Prevention of Disqualification  
(Members of the Legislative Assembly of Meghalaya)  
Act, 1972, entry No. 9 shall be omitted.

**Repeal.**

3. The Prevention of Disqualification (Members of the  
Legislative Assembly of Meghalaya) Act, 1970 (Act I of  
1970) is repealed and consequent upon such repeal  
the provision of Section 22 of the Meghalaya  
Interpretation and General Clauses Act, 1972 shall  
apply.

L. M. SANGMA,  
Special Secretary to the Govt. of Meghalaya,  
Law Department.